

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Counter not
filed
for Hearing.

for
2/12 Bench

On 26. 3.12.02
Counter not filed
for Hearing.

for
16/12 Bench

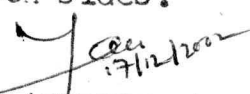
On 26. 12.12.02
Copies of order
sent to all members
and said copies handed
over to counsels
for both sides.

24/12
24/12/12

Order dated 17.12.2002

Heard Shri D. Ray, Advocate for the Applicant and Shri D.N. Mishra, Standing Counsel for the Railways/Respondents. It is stated by ~~Shri~~ the learned counsels of both sides that the reliefs sought by the Applicant in this Original Application under Section 19 of the A.T. Act, 1985, have already been granted to the Applicant during pendency of this case, and, therefore, in the said circumstances, this O.A. is hereby disposed of.

Send copies of this order to the parties and free copies of this order be handed over to the learned counsels of both sides.


MEMBER (JUDICIAL)